



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
TENTH SESSION**

**THE KARNATAKA MUNICIPAL CORPORATIONS (AMENDMENT) BILL, 2026
(LA Bill No. 18 of 2026)**

A Bill further to amend the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1976), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy seventh year of the Republic of India as follows, namely:-

1. Short title and Commencement.- (1) This Act may be called the Karnataka Municipal Corporations (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Substitution of section 284.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1976), for section 284, the following shall be substituted, namely:-

“284. Power to declare any street as public street.- (1) If a private street including the drains are in such a poor condition that endangers public safety and health, the Commissioner may, with respect to a private street, on his own accord or upon a request by the owners of the said private street or the owners of the buildings and lands fronting or abutting on such a street, inform his intention to declare the said private street or part thereof, a public street, by a public notice and notice to such owners. Thereupon, such owners or anyone else interested, may give objections, if any, against the said intention within one month of the date of service of such the public notice by affixture. Upon considering the objections if any, the Commissioner may declare such street or part the street to be a public street:

Provided that, in case the private street falls in more than one Municipal Corporation then the concerned Commissioners shall issue the notice and thereupon declare the street or part thereof as a public street in respect to his jurisdiction.

Provided further that, the private street to be declared as public street shall have connectivity from the public road or public street.

(2) Where, a street or part of such street which was shown by the erstwhile land owner as road in the registered deed of transfer or conveyance made by the land owner and based upon which the abutting building sites were carved out by the land owner, who has obtained the benefit of such road or street by making the sale or transfer of abutting building sites and such a road is declared as public street under sub-section (1), the land owner, shall not be eligible for any type of compensation under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) or any other law, including Development Rights Certificate under section 14-B of the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963).

Explanation I: “Erstwhile land owner” means the person in whose name the agriculture or converted or relevant land stood at the time of sale or transfer or conveyance of the sites and includes all those persons claiming under or through him.

Explanation II: “Public street” means any street, road, square, court, alley, passage or riding path over which the public have a right of way maintained by the Municipal Corporation or Government or by any public authority, whether a thorough fare or not and includes,-

- (a) the roadway over any public bridge or causeway;
- (b) the footway attached to any such street public bridge or causeway; and

- (c) the drains attached to any such street, public bridge or causeway and the land, whether covered or not by any pavement verandah or other structure which lies on either side of the roadway up to the boundaries of the adjacent property, whether that property is private property or a property belonging to the Government or the Municipal Corporation.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Municipal Corporation Act, 1976 (Karnataka Act 14 of 1976) to,-

- (i) empower the Commissioner to proactively intervene and take over private streets and drains if they are in poor condition and endanger public safety and health;
- (ii) allow the declaration process to be initiated on the authority's own accord or upon a request by the owners of the private street or abutting properties; and
- (iii) prevent erstwhile land owners from claiming compensation or Development Rights Certificate for the street land.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

Dr. YATHINDRA SIDDARAMAIAH
Minister for Urban Development

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA MUNICIPAL CORPORATIONS ACT, 1976
(KARNATAKA ACT 14 OF 1976)

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284. Right of owners to require streets to be declared public.- If any street has been levelled, paved, metalled, flagged, channelled, sewerred, drained, conserved and lighted under the provisions of section 283, such street shall, on the requisition of a majority of the owners referred to in subsection (1) of that section, be declared a public street.

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